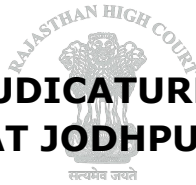




**HIGH COURT OF JUDICATURE FOR RAJASTHAN
AT JODHPUR**



S.B. Criminal Miscellaneous IInd Bail Application No. 11755/2026
CNR: RJHC010880482026 | URN: CRLMB / 25495U / 2026

Ramniwas S/o Brijlal, Aged About 35 Years, Resident Of Ward No 4, Anoopshaher, Tehsil Bhadra District Hanumangarh Presently Lodged In Sub Jail Bhadra District Hanumangarh

-----Petitioner

Versus

State Of Rajasthan, Through PP

-----Respondent

Connected With

S.B. Criminal Miscellaneous IInd Bail Application No. 11756/2026
CNR: RJHC010885112026 | URN: CRLMB / 25496U / 2026

Dinesh Kumar S/o Dalipram, Aged About 32 Years, Resident Of Behind Ajay Hotel, Bhadra, District Hanumangarh Presently Lodged In Sub Jail Bhadra District Hanumangarh

-----Petitioner

Versus

State Of Rajasthan, Through PP

-----Respondent

For Petitioner(s)	:	Mr. Vineet Jain, Sr. Adv. Assisted by Mr. Pravin Vyas
For Respondent(s)	:	Mr. Ramesh Dewasi, PP

HON'BLE MR. JUSTICE ASHOK KUMAR JAIN

Order

23/09/2026

1. The present second bail application under Section 483 of BNSS were filed by the applicants-accused **Ramniwas S/o Brijlal & Dinesh Kumar S/o Dalipram** seeking bail in respect of a criminal case registered as FIR No. 140/2026 dated 16.04.2026 registered at Police Station Bhadra,



District Hanumangarh, for the offence under Sections 318(4), 338, 336(3), 340(2), 61(2) of BNS, 2023 and Section 66-D of IT Act.

2. Learned senior counsel for the applicants submits that the applicants have been falsely implicated in the matter and the investigation against them is complete and they are no more required in investigation. He further submits that there are no chance of fleeing of applicants accused from the jurisdiction of this Hon'ble Court. He also submits that the applicants undertakes not to repeat offence and cooperate with trial, which will take time.
3. Learned Senior Advocate, while referring to filing of charge-sheet by police after concluding investigation has submitted that the conclusion drawn by police indicate that one of the main person Sachin Khurana, was not named as an accused. He also submitted that there is no material to demonstrate that these petitioners have ever misused any data network relating to Aadhar. He also submitted that conclusion drawn by police does not point out involvement of these petitioners, which is sufficient to warrant continuous custody. He also submitted that other accused, Ravi Shilla, Amir Khan, Jaswant and Balram were granted bail by a Coordinate Bench of this Court. He also submitted that the allegation upon present petitioners is about involvement but the involvement is only to provide internet so that the website may be accessed. He further submitted that these petitioners were not involved in affairs of such activities. He also referred the financial transaction and submitted that the





financial transaction also not sufficient to show that these petitioners have ever benefited from any manner.

4. Aforesaid contentions were opposed by learned Public Prosecutor.
5. Heard learned Senior Advocate appearing on behalf of petitioners and learned Public Prosecutor and perused the material placed on record.
6. First bail application of these petitioners were considered by this Court on 06.07.2026. and after considering the entire material, we have dismissed the bail application. We have observed as under:-

"6. On 16.04.2026, SHO Police Station Bhadra has received certain information and on basis of information that Kuldeep Sharma is operating Aadhar Card Center which is not in accordance with conditions of UIDAI and carried the search at the center. One of the applicant Dinesh Kumar was also called to witness the search and after entering into the shop of Kuldeep Sharma, it was found that he is involved in fabrication and manipulation in preparing forged and false Aadhar Cards which can be used in anti-national activities. On basis of the search and seizure operation, FIR No.140/2026 was registered at Police Station Bhadra, District Hanumangarh under Sections 318(4), 338, 336(3), 340(2) and 61(2) of BNS, 2023 and Section 66-D of I.T. (Amendment) Act 2008. During investigation, the police has found that there was no license or permission with Kuldeep and just to help Kuldeep, both these applicants Dinesh Kumar and Ramniwas has provided password of Government Internet- Raj-SWAN (Rajasthan State





Wide Area Network). The police investigation has suggested that the Aadhar Card Enrollment/Updation Center was operating in conspiracy with present applicants Dinesh Kumar who was Programmer and Ramniwas who was Assistant Programmer. The police has indicated financial transaction between the accused-applicants and on basis of investigation, the police has found involvement of these two applicants. Applicants-accused were arrested on 02.05.2026 and they are in custody.

7. One of the accused Balram was already granted bail by a Coordinate Bench of this Court on 15.06.2026. The police investigation suggest that Dinesh Kumar and Ramniwas have not only provided official internet, but also the Iris Scanning and Palm Fingerprint Machine to Kuldeep Sharma and further applicants are receiving monetary benefit from Kuldeep. These applicants were charged for compromising the sanctity of UIDAI (Aadhar Card Project).

The core object behind the Aadhar Card project was to give every resident of India a universal, unique and verifiable identity that can be used reliably delivering benefits and also verify identity for services. An Aadhar Card is 12 digit unique identification No. (UIDAI) based on demographic and bio-metric data. The Aadhar Card project is implemented by UIDAI under the The Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016. The privacy related issue in Aadhar were challenged before Hon'ble Supreme Court in case of **Justice K.S. Puttaswamy (Retd.) v. Union of India reported in (2017) 10 SCC 1**, wherein it was also held that the Aadhar service a



legitimate State aim to deliver subsidies, benefits and services to residents.

Both the applicants are Government Servants and working as Programmer or Assistant Programmer, but they have compromised the sanctity of the Aadhar by hand in gloves with other accused just for financial gain, therefore, the act of present applicants is a serious in nature, therefore, they are not entitled to bail on any of the account."

7. Now, a charge-sheet has been filed by police and we have considered the conclusion drawn by police and also referred by learned Senior Advocate during the course of arguments. No doubt about the fact that the role and involvement of Sachin Khurana (Assistant Programmer, Collectorate, Hanumangarh) is required to be investigated in detail but it appears that the police has deliberately left Sachin Khurana, may be for the reasons best known to police, but we are not concerned at this stage. Hope the Trial Court may take cognizance of said fact, and if there is availability of any evidence, then may take cognizance in accordance with law.
8. The entire material indicate role and involvement of these petitioners, which we have already considered. The project Aadhar was conceived with an object to provide a unique identification system to every resident of India. The Aadhar project is primarily based upon multi model biometrics (fingerprints and iris scanning). The document available on the website of Unique Identification Authority of India clearly indicate that the Aadhar Card once prepared of any person, then his subsequent enrolment shall be liable for rejection.



The uniqueness of the project reflect that it has become one identity across the country, and same is used largely for direct benefit transfer, but due to some black-sheeps, the project has been misused by some of them, and people have created fake identity for financial or otherwise gains. Rajasthan is bordering State to Pakistan, and in border areas, the registration or updation in Aadhar data give rise to activities which may be prejudicial to national interest.

9. These petitioners are government servants, and after considering their role and involvement, I am of considered view that the petitioners does not deserve any leniency, at least for the reason that they are supposed to not only prevent any misuse of technology, but also expected to remain vigilant about any information of commission of crime using Aadhar as base. Therefore, the act itself is serious and grave.
10. In view of discussion made hereinabove, the second bail application preferred by the applicants-accused **Ramniwas S/o Brijlal & Dinesh Kumar S/o Dalipram** under Section 483 of BNSS are hereby dismissed.

(ASHOK KUMAR JAIN),J

179-180/Suraj Kumar